

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2304/2000

Monday, this the 1st day of January, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Bharat Bhusan, S/O Sh. Tola Ram
R/O RZ-311, Raj Nagar-II,
Palam, New Delhi.

.....Applicant.

(By Advocate: Shri M.K.Gaur, proxy counsel
for Shri U.Srivastava)

VERSUS

1. Union of India through
the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi.
3. The I.W.O.,
Northern Railway, Railway Station,
New Delhi.

... Respondents.

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicant in this OA has ~~been~~ worked as a
casual labour in the Railways in short spells from
15.12.86 to 14.1.87, 15.1.87 to 14.2.87, 15.2.87 to
14.3.87 and 15.3.87 to 14.4.87 whereafter he has not been
reengaged, even though at the time of last disengagement,
an assurance was held out to him that he will be given
work as and when ~~the~~ productive work becomes available.
In all, the applicant has worked for 121 days.

3. The learned counsel for the applicant has drawn
my attention to the circular instructions issued by the
Railways on 28.8.87 which provide that all casual
labourer discharged after 1.1.81 are required to continue
on the live casual labour register for an indefinite

2

(2)

period of time. The prayer is that in terms of the aforesaid instructions, the applicant should be brought on the live casual labour register and should be provided with work as and when ~~as~~ productive work becomes available in keeping with the instructions issued by the respondents on the subject from time to time.

(5)

4. In the circumstances, I find that the ends of justice will be met in this case by giving directions to the respondents to scrutinize the service record of the applicant and to bring him on the live casual labour register in keeping with the aforesaid instructions and, ^{subject to} ~~availability~~ also to give him work. The respondents are further directed to take required action within a period of two months from the date of receipt of a copy of this order.

5. The OA is disposed of as above at the admission stage itself. No costs.

6. Registry is directed to send the copy of the OA alongwith this order.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

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